

FORM A
(See regulation 4)

APPLICATION FOR GRANT OF CERTIFICATE OF REGISTRATION

INSTRUCTIONS FOR FILLING UP FORM –

1. Applicants must submit to the Reserve Bank a completed application form, together with supporting documents.
2. Application for registration will be considered, only if it is complete in all respects.
3. Information, which needs to be supplied in more detail, may be given on separate sheets, which should be attached to the application form.
4. All signatures on the application must be original.
5. Every page of the form as well as every additional sheet must be serially numbered.

1.0 Particulars of the Applicant

1.1 Name, address of the registered office, address of corporate office, address for correspondence, telephone number(s), fax number(s) and name of the contact person of the company.

1.2 Date of incorporation of the applicant company (enclose certificate of incorporation and memorandum and articles of association). Specify the following:

- (a) Objects of the applicant company
- (b) Authorised, issued, subscribed and paid up capital

1.3 Category to which the applicant company belongs to:

- (a) Company already in the business of credit information
- (b) Company proposing to undertake the business of credit information.

2.0 Eligibility Criteria

Names of the promoters and indicate their shareholding in the company.

3.0 Particulars of directors/ key personnel

3.1 Particulars of directors of the company, which shall include name, qualification, experience, shareholding in the company and directorship in other companies.

3.2 Particulars of key personnel of the company, which shall include name, designation in the company, qualification, previous positions held, experience, date of appointment in the company and functional areas, directorships, if any.

4.0 Infrastructure

4.1 Details of existing/proposed infrastructure including the technology, security, facilities for hosting the data center. (For existing companies whether the existing infrastructure is adequate to carry on the credit information activities proposed to be undertaken by the company. Any further plan for additional/ improved infrastructure to be indicated.)

5.0 Major shareholders

5.1 List of major shareholders (holding 5% and above of applicant directly or along with associates)

Date: _____

Name of shareholder	Face value of share	No. of shares held	%age of total paid up capital	Whether declaration / undertaking submitted

6.0 Group Companies

6.1 Particulars of parent / subsidiary / associate companies which shall include name, address, type of activity handled, track record, nature of interest of the applicant company, nature of interest of promoter(s) of the applicant.

6.2 Whether the Reserve Bank has granted/ refused registration for any purpose to any parent / subsidiary / associate of the applicant. Give the details like date of application, date of refusal/ registration, reasons for refusal etc.

7.0 FINANCIAL INFORMATION ABOUT THE COMPANY

7.1 Net Worth

(For existing companies)

(Rs. In Lacs)

Items	Year prior to the preceding year of the current year	Preceding year	Current year
(a) Paid-up capital			
(b) Free reserves (excluding revaluation reserves) Total (a) + (b)			
(c) Accumulated losses			
(d) Deferred revenue expenditure not written off			
Net worth (a)+(b)-(c)-(d)			
Net Profit			

(Please enclose audited annual accounts for the last three years).

7.2 Name and address of the Principal bankers.

7.3 Name and address of the Auditors.

7.4 Detailed Business Plan.

8.0 OTHER INFORMATION

8.1 Details of all pending litigations against the applicant company, directors and key employees:

Nature of dispute	Name of the party	Status

8.2 Indictment or involvement in any fraud or economic offences by the applicant, its parent/subsidiary/associate or any of its directors, or key managerial Personnel, in the last three years.

8.3 Whether any of its directors or key managerial personnel are associated with a company which have been declared as wilful defaulter.

9.0 Declaration

9.1 Give the following declarations signed by two directors:

I/We hereby apply for registration.

I/We hereby undertake to comply with the provisions of the Act, the regulations made thereunder and the guidelines, directives, circulars and instructions issued by the Reserve Bank.

I/We warrant that I/We have truthfully and fully answered the questions above and provided all the information, which might reasonably be considered relevant for the purposes of registration.

I/We declare that the information supplied in the application form is complete and correct.

For and on behalf of

(Name of Applicant)

Director

Director

Name in Block Letters

Date

Name in Block Letters

Date

DOCUMENTS REQUIRED TO BE ENCLOSED TO THE APPLICATION FORM

1. Information regarding 'Fit and Proper' criteria for promoters/directors
2. Certified copies of up-to-date Memorandum and Articles of Association of the company.
3. Certified copies of Certificate of Incorporation and Certificate of Commencement of Business, if any.
4. A Board resolution specifically approving the submission of the application and its contents.
5. A copy each of the Profit and Loss account and audited Balance Sheet for the last 3 years or for such shorter period as are available (for companies already in existence).

'Fit and proper' criteria for promoters/directors of company

Name of the applicant company :

Declaration and Undertaking by Promoter/ Director

(with enclosures as appropriate as on _____)

I	Personal details of promoter/director	
a.	Full name	
b.	Designation / Status	Promoter/ Chairman/ Managing Director / Director/ Chief Executive Officer
c.	Nationality	
d.	Date of Birth	
e.	Educational Qualifications	
f.	Relevant Background and Experience	
g.	Business Address	
h.	Residential Address	
i.	E-mail Address	
j.	Telephone Number	
k.	Permanent Account Number under the Income Tax Act and name and address of Income Tax Circle	
l.	Name/s of other companies in which the person has held the post of Chairman/Managing Director/ Director/ Chief Executive Officer	

m.	Relevant knowledge and experience	
n.	Any other information relevant as Promoter/ Director of the credit company	
II	Relevant Relationships of director	
a.	List of Relatives if any who are connected with the credit information company (Refer Section 6 and Schedule 1A of the Companies Act, 1956)	
b.	List of entities if any in which he/she is considered as being interested (Refer Section 299(3)(a) and Section 300 of the Companies Act, 1956)	
c.	Name of the credit institution in which he/she is or has been a of the board (giving details of period during which such	
d.	Fund and non-fund facilities, if any, presently availed of by him/ by entities listed in II (b) and (c) above from the bank	
e.	Cases, if any, where the director or entities listed in II (b) above are in default or have been in default in the last five years in of credit facilities obtained from the credit institution or credit institution	
III	Records of professional achievements	
	Professional achievements relevant	
IV	Proceedings, if any, against the director	
a.	If the director is a member of a professional association/body, of disciplinary action, if any, pending or commenced or resulting in the past against him/her or whether he/she has been banned entry of at any profession/ occupation at any time.	
b.	Details of prosecution, if any, pending or commenced or in conviction in the past against the director and/or against any of entities listed in II (b) above involving moral turpitude for violation or of economic laws and regulations	
c.	Details of criminal prosecution, if any, pending or commenced resulting in conviction in the last five years against the	
d.	Whether the director attracts any of the disqualifications under Section 274 of the Company's Act 1956?	
e.	Has the director or any of the entities at II (b) above been any investigation at the instance of Government department or	
f.	Has the director at any time been found guilty of violation of rules/ regulations/ legislative requirements by customs/ excise /income	

	tax/foreign exchange /other revenue authorities, if so give particulars	
g.	Whether the director at any time come to the adverse notice of a regulator such as SEBI, IRDA, DCA.	
h.	(i) Whether barred by SEBI in the past from becoming Director in any company (ii) If yes, particulars thereof	Yes/No
V	Any other explanation / information in regard to items I to III and other information considered relevant for judging fit and proper	

Undertaking

I confirm that the above information is to the best of my knowledge and belief true and complete. I undertake to keep the credit information company fully informed, as soon as possible, of all events which take place subsequent to my appointment which are relevant to the information provided above.

I also undertake to execute the deed of covenant required to be executed by all directors of the credit information company.

Place :

Signature of director

Date :

VI Remarks of Board of Directors of credit information company.

Place :

Signature

Date :